

THE CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) ACT, 1956

ACT No. 39 OF 1956

An Act further to amend the Code of Criminal Procedure, 1898.

[1st September, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Code of Criminal Procedure (Amendment) Act, 1956.

Amendment  
of section  
435.

2. In sub-section (1) of section 435 of the Code of Criminal Procedure, 1898 (hereinafter referred to as the principal Act), after the words "any sentence", the words "or order" shall be inserted.

Amendment  
of section  
438.

3. In sub-section (1) of section 438 of the principal Act,—

(a) after the words "a sentence", the words "or an order" shall be inserted; and

(b) after the words "such sentence", the words "or order" shall be inserted.